

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 668 of 2021**  
**with**  
**I.A. No. 4624 of 2021**

Shahid Akhtar ..... Petitioner

Versus

1. The State of Jharkhand  
2. Ashiya Praween  
3. Sadiya Sams  
4. Adiba Sams  
5. Afreen Sams ..... Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : A.C. to Mr. Md. Shamim Akhtar, Advocate  
For the State : Mr. Shailendra Kumar Tiwari, A.P.P.  
For the O.P. No. 2 : Mr. A. Allam, Sr. Advocate  
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**05/ 06.09.2021** This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing for the petitioner submits that during the pendency of this petition, distress warrant dated 25.8.2021 in connection with Original Maintenance Case No. 248 of 2019, against the petitioner has been issued and for the stay of the same, I.A. No. 4624 of 2021 has been filed.

Mr. A. Allam, learned senior counsel appearing for the O.P. No. 2 submits that the arrear comes to Rs. 2.5 lacs and the petitioner is required to pay the same to O.P. No. 2, as the children are growing up and also studying now.

At this stage, learned counsel appearing for the petitioner submits that one month time may kindly be allowed to him to pay a sum of Rs. 1,00,000/-. He further submits that the rest of the arrear amount will be paid within a further one month period thereafter.

In view of such submission of learned counsel appearing for the petitioner, petitioner is directed to pay a sum of Rs. 1,00,000/- to the O.P. No. 2 by 07.10.2021 and the remaining amount, he will pay as submitted by him within one month thereafter.

In view of the above facts, the order dated 25.8.2021 passed in Original Maintenance Case No. 248 of 2019 by the learned Principal Judge, Family Court, Bokaro, whereby distress warrant has been issued against the petitioner shall be remain stayed.

It is made clear that the order dated 22.02.2021 is not stayed.

The aforesaid interlocutory application stands disposed of.

Put up this case on 17.11.2021.

**(Sanjay Kumar Dwivedi, J.)**